

IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA

[Before Shri N. V. Vasudevan, JM & Dr. A. L. Saini, AM]

I.T.A No.1049/Kol/2014
Assessment Year: 2009-10

M/s. Ramsarup Industries Ltd.
(PAN: AACCR2821D)
(Appellant)

Vs. Commissioner of Income-tax,
Circle-II, Kolkata.
(Respondent)

Date of hearing: 06.02.2017

Date of pronouncement: 06.02.2017

For the Appellant: Shri Ravi Tulsian, FCA

For the Respondent: N o n e

ORDER

Per Dr. A. L. Saini, AM:

The captioned appeal filed by the assessee pertaining to Assessment Year 2009-10, is directed against the revision order passed by the Ld. CIT, Central-II, Kolkata in F. No.CIT(Central)-II/Kol/263/2013-14/5441-5443 dated 28.03.2014, which in turn arises out of assessment order passed by the ACIT, Central Circle-XXVII, Kolkata u/s.143(3) of the Income-tax Act, 1961 (hereinafter referred to as the “Act”) for AY 2009-10, dated 30.12.2011.

2. At the time of hearing, the Ld. AR for the assessee has requested us to withdraw the appeal. None was present for the revenue.

3. Having heard the submissions of the Ld. AR for the assessee and perused the material available on record, we are of the view that as per the request submitted by the Ld. AR for the assessee before the Bench to withdraw the appeal, we accept the same and dismiss the said appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court .

Sd/-
(N. V. Vasudevan)
Judicial Member

Sd/-
(Dr. A. L. Saini)
Accountant Member

Dated : 6th February, 2017

Jd. Sr. P.S

Copy of the order forwarded to:

1. Appellant – M/s. Ramsarup Industries Ltd., 7C, Kiran Sankar Ray Road, Kolkata-700 001.
2. Respondent – CIT, Central-II, Kolkata.
3. CIT(A), Kolkata
4. CIT, Kolkata
5. DR, Kolkata Benches, Kolkata

/True Copy,

By order,
Asstt. Registrar.